

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of  
Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

Ref: O.M No. IC-Lgl/56/2021-02 dated 05.06.2021

**GOVERNMENT ORDER NO:- 4319-JK (LD) of 2021**  
**DATED:- 09 - 08 - 2021**

Sanction is hereby accorded to the appointment of Officer's of Handicraft and Handloom Department, (I&C), as mentioned in annexure to this Government Order as Officer In charge (OIC) Litigation for the cases including Contempt Petition if any, indicated against each pending before Hon'ble High Court of Jammu and Kashmir/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

**Sd/-**  
**(Achal Sethi)**  
Secretary to Government  
Dated:- 09.08.2021

No:-JK(LD)CODI/ 2021/03

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Principal Secretary to Government, Industries and Commerce Department.
5. Registrar General, J&K High Court, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

  
**(Khurshheed Ahmad Bhat)**  
Additional Secretary to Government

Annexure to the Government Order No- 4319 JK(LD) of 2021 dated 09.08.2021

S.NO	TITLE OF THE CASE	OIC
1.	O.A NO. 2021 NOOR-UL-AMIN BHAT V/S U.T. OF J&K & ORS.	Abdul Majeed Lone joint Diector Handicrafts Kmr
2.	O.A NO 536/2020 PARVEENA V/S STATE OF J&K AND OTHERS	
3.	SWP NO 1916/2018 RASHID AHMAD KHAN V/S STATE OF J&K AND OTHERS	
4.	SWP/719/2019 TEHSEENA AKHTER V/S STATE OF J&K AND OTHERS	
5.	SWP/443/2014 PRAVEZA JAN AND ANOTHER V/S SOURAV BHAGAT AND OTHERS	
6.	SWP/130/2019 BILAL AHMAD MIR V/S STATE AND OTHERS.	
7.	SWP/185/2007 MEHBOOBA FATIMA AND ORS. VIS STATE AND OTHERS	
8.	SWP NO. 2124/2018 PARVEENA V/S STATE OF J&K AND OTHERS	
9.	RSWP/27/2008 FAYAZ AHMAD V/S STATE OI J&K AND OLHERS	
10.	OWP/1969/2013 ABDUL RASHID BHAT & ORS V/S STATE AND ORS	
11.	SWP/2342/2011 HAMEED AHMAD SHAN AND OTHERS V/S STATE OF J&K AND ORS	
12.	SWP/723/2018 MASHKOORA HAMEED V/S STATE OF J&K AND OTHERS	
13.	SWP NO 2999/2018 ABDUL MAJEED BHAT AND ANOTHER V/S STATE OF J&K AND OTHERS.	

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14.	SWP/1312/2017 SALIMA AKHTER V/S STATE OF J&K & ORS	
15.	SWP/2525/2017 MOHAMMAD SHAFI ZARGAR & OTHERS V/S STATE OF J&K & ORS	
16.	SWP/1796/2016 KHURSHID AHMAD RATHER & OTHERS VIS STATE & ORS.	
17.	SWP/727/2016 MOHAMMAD RAFIQ KHAN V/S STATE OF J&K & ORS.	
18.	SWP/619/2019 ABDUL REHMAN MALIK V/S STATE OF J&K AND OTHERS.	
19.	SWP NO 783/2018 MOHD. AMIN BHAT V/S STATE & ORS	Dr Nargis Suraya, Joint Director Handloom , KMR
20.	TA NO. 6397/2020 GHULAM NABI PARRAY V/S STATE AND OTHERS	
21.	SWP/1173/2014 MOHAMMAD RAFIQ MIR AND OTHERS V/S STATE AND OTHERS (G.A.D)	
22.	SWP/1164/2017 MOHAMMAD IQBAL LONE AND ANOTHER V/S COIT/MISSIONER SECRETARY HANDLOOM	

  
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